## GOVERNMENT OF INDIA CORPORATE AFFAIRS LOK SABHA

UNSTARRED QUESTION NO:1983 ANSWERED ON:11.08.2011 COMPETITION APPELLATE TRIBUANL Antony Shri Anto

## Will the Minister of CORPORATE AFFAIRS be pleased to state:

- (a) the number of appeals received at the Competition Appellate Tribunal (CAT) during the last three years, State-wise; and
- (b) the number of cases disposed of under the Tribunal during the last three years, State-wise?

## **Answer**

THE MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS (SHRI R. P. N. SINGH)

- (a) Since its inception on 20th May, 2009, the Competition Appellate Tribunal (CAT) has received 36 appeals against decisions of the Competition Commission of India. CAT functions out of New Delhi and has no benches outside.
- (b) CAT has disposed of 24 appeals till the end of July, 2011. In addition, CAT disposed of 1426 cases out of 1825 cases of the erstwhile Monopolies Restrictive Trade Practices Commission, which were transferred to the CAT. Out of these 1426 disposed cases, 114 cases have been restored on review applications.